## GOVERNMENT OF INDIA MINISTRY OF COAL RAJYA SABHA UNSTARRED QUESTION No.2751 TO BE ANSWERED ON 28/03/2022

### Coal mines operationalised using single window clearance postal

### 2751. SHRI IRANNA KADADI:

Will the Minister of COAL be pleased to state:

(a) the schemes planned to achieve the target of coal production until 2023-24 which has been set at 1.2 billion tonnes;

(b) the details thereof;

(c) the number of coal mines operationalised using the single window clearance portal, State-wise and UT-wise with a particular emphasis on Karnataka; and (d) the time period required for these coal mines to be operationalised?

#### Answer

# MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES (SHRI PRALHAD JOSHI)

(a)&(b): A plan to increase all India coal production to the level of 1 BT by 2023-24 and coal production by Coal India Limited to 1 BT by 2024-25 has been prepared.

The following steps have been taken by Government to enhance the production of the coal in the country.

**1.** Commercial Auction of coal on revenue share mechanism: Since Launch of auction of coal mines for commercial mining in June 2020, a total of 4 rounds of auction have been conducted in which total 292 coal mines were offered. In 3 rounds, 42 coal mines have been successfully auctioned. Further, in respect of 4<sup>th</sup> round of auction, bids were opened on 02.03.2022 and 2 or more bids have been received in respect of 5 coal mines and 6 coal mines have fetched single bids.

2. Allowed sale of excess coal production: The Ministry of Coal has amended Mineral Concession Rules, 1960 with a view to allowing sale of coal or lignite, on payment of additional amount to the State Government, by the lessee of a captive mine up to 50 percent of the total coal or lignite produced in a financial year, after meeting the requirement of the end use plant linked with the mine. Earlier this year, the Mines and Minerals (Development & Regulation) Act had been amended to this effect. This is applicable for both the private and public sector captive mines. With this amendment, the Government has paved the way for releasing of additional coal in the market by greater utilization of mining capacities of captive coal and lignite blocks, which were being only partly utilized owing to limited production of coal for meeting only their captive needs.

**3. Rolling auction:** In order to expedite the process for conducting auction and to carry out more rounds of auction in a year, a mechanism of rolling auctions of coal mines has been planned. Under this mechanism, upon completion of the electronic auction process of a tranche, the next tranche of auction would be launched for following mines:

- (i) Mines where no bid or only single bid was received in the previous tranche of auction (except for those mines where Ministry of Coal decides to go for second attempt of auction)
- (ii) New mines, if any, identified by Ministry of Coal

**4.** Coal India Limited (CIL) has envisaged a coal production programme of one Billion Tonne from CIL mines. CIL has taken the following steps to achieve the target of augmentation of coal production capacity.

- (i) 15 Projects identified with a Capacity of about 160 MTPA (Million Tonnes per Annum) to be operated by Mine Developer cum Operator mode.
- (ii) Capacity addition through special dispensation in Environment Clearance under clause 7(ii) of Environmental Impact Assessment (EIA) 2006.
- (iii) CIL has taken steps to upgrade the mechanized coal transportation and loading system under 'First Mile Connectivity' projects.

(c)&(d): As part of the Government of India's decision to digitize the clearances, Ministry of Coal has conceptualized a Single Window Clearance System (SWCS), through which a project proponent can apply for requisite clearances granted by various agencies of Central and State Governments with a single registration interface.

As of now, Single Window Clearance System is in Development stage. Mining plan module for approval of Mine plan is operational and Parivesh integration has been completed through which seamless transfer of data and approval status can be facilitated under Environmental Clearance, Forestry Clearance and Wild life clearance. Till now, 11 Mining Plans and Mine Closure Plans were approved through SWCS portal, details of which is as under:-

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S1. No.	Name of the Report	State	Year of opening/ operationalization (as per approved Mining Plan, Y-1)
1.	Mining Plan and Mine Closure Plan Urtan Coal Mine of M/s JMS Mining Pvt Ltd.	Madhya Pradesh	2025-26
2.	Mining Plan and Mine Closure Plan Urtan North Coal Mine of M/s JMS Mining Pvt Ltd.		2025-26
3.	Mining Plan and Mine Closure Plan(First Modification/Revision) forBaitarni West Coal Mine of M/s Odisha Mining Corporation Ltd.		2022-23
4.	Mining Plan and Mine Closure Plan Chakla Coal Mine of M/s Hindalco Industries Ltd.	Jharkhand	2025-26
5.	Mining Plan and Mine Closure Plan (First Modification) for Utkal D and Utkal E Coal Mines, Talcher Coalfields of M/s National Aluminium Company Limited.	Odisha	2021-22
6.	Mining Plan and Mine Closure Plan for Takli Jena Bellora (North) and Takli Jena Bellora (South) Coal Mine, Wardha Valley Coalfield of M/s Aurobindo Realty Infrastructure Pvt. Ltd.		2025-26
7.	Mining Plan and Mine Closure Plan for Bandha Coal Mine, Singrauli Coalfield, Madhya Pradesh of M/s EMIL Mines and Mineral Resources Limited.	Madhya Pradesh	2026-27
8.	Mining Plan and Mine Closure Plan (Third Modification) for Kasipet-1 Incline, Godavari Valley Coalfield, Telangana of M/s SCCL.	Telangana	It is an operational mine
9.	Mining Plan and Mine Closure Plan (First Modification) for Bhaskarpara Coal Mine, Jhilimili Coalfield for M/s Prakash Industries Limited.	Chattisgarh	2023-24
10.	Mining Plan and Mine Closure Plan (First Modification) for Sahapur West Coal Mine, Sohagpur Coalfield of M/s Sarda Energy & Minerals Limited.	-	2025-26
11.	Mining Plan and Mine Closure Plan (First Revision/ Modification ) of Jamkhani Coal Mine of M/s Vedanta Limited		2024-25

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